

INTEGRAL COACH FACTORY, CHENNAI - 600 038

INDIAN RAILWAYS

TENDER Notice No. ICF/EL/Cons/2026-27, dt.18.10.2026

For and on behalf of The President of India, The Dy. Chief Electrical Engineer / Maintenance/Shell, Integral Coach Factory, invites E - Tender for the following works.

Tender No.	Name of the Work	Approx. Value in Lakhs Rs.	EMD (Rs.)	Tender Closing Date and time
(1)	(2)	(3)	(4)	(5)
2026245212365	EL-W-944 Provision of Stretcher with Passenger Lift at proposed Drug Storage Building in ICF Hospital.	45.40	90,800/-	11.11.2026 at 15.30 hrs.

Web site for submission of offer: www.ireps.gov.in

Hindi version of the above tender notification is available in: <https://icf.indianrailways.gov.in>

By: **Dy. Chief Electrical Engineer / Maintenance/Shell, Integral Coach Factory, Chennai - 38.**

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VASUDEV ADIGAS FASTFOOD PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of corporate debtor	Vasudev Adigas Fast Food Private Limited
2 Date of incorporation of corporate debtor	12th October, 2026
3 Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55011KA2007PTC044097
5 Address of the registered office and principal office (if any) of corporate debtor	First Floor-IF-209, Vishal Towers, No. 18/8, 16th Cross, 1st Main, Off Mission Road, Sampangiramanagar, Bangalore, Bangalore South, Karnataka, India, 560027.
6 Insolvency commencement date in respect of corporate debtor	16th October, 2026 (Order has come to the knowledge of IRP on 16th October, 2026, through email of the Applicant) NCLT CP (IB) No. 233/BB/2025 - Order dated 09th October, 2026
7 Estimated date of closure of insolvency resolution process	14th April 2027
8 Name and registration number of the insolvency professional acting as interim resolution professional	Name of IP: Prafulla Gurulingayya Melinamani, IBBI Reg. No. - IBBI/IPA-001/IP-P-02860/2022-2023/14089
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka - 587301, India Email: caparfullagm@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka-587301, India Email: vasudev.adigas.cirp@gmail.com
11 Last date for submission of claims	30th October, 2026
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vasudev Adigas Fastfood Private Limited on 09th October, 2026 (Order has come to the knowledge of IRP on 16th October, 2026)

The creditors of Vasudev Adigas Fastfood Private Limited, are hereby called upon to submit their claims with proof on or before 30th October, 2026 to the interim resolution professional at the address mentioned above on or before 30th October, 2026.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Sd/- Prafulla Gurulingayya Melinamani
INTERIM RESOLUTION PROFESSIONAL
Vasudev Adigas Fastfood Private Limited
Regn.No: IBBI/IPA-001/IP-P02680/20222023/14089
AFA Valid upto 30/06/2027

Regional Office (Bengaluru South),
4th Floor, No. 41/2, Vijaya Towers, MG Road, Bengaluru-560 001. Ph.No. 080 25011130
E-mail: operations.blrsouth@bankofbaroda.bank.in

LOCKER BREAK OPEN

This is the information of our valued patrons who have taken lockers on rent at below mentioned Bank of Baroda branches in Bengaluru and have committed breach of agreement. The notices sent as per RBI/ Bank's guidelines to the renters at their recorded addresses have been returned undelivered stating either persons/ addresses not found or left. Efforts to contact the locker holders in person at their present whereabouts could not be ascertained. Thus having no alternative, the notice is given to all the persons named below for contacting branch and to clear the dues of the Bank within a period of 15 days, failing which the bank will proceed to Break Open the Locker at their cost, risk and responsibility and the Bank will exercise its right to lien for recovery of outstanding rent cost and other charges. Break open Date of the Lockers is Scheduled For 19th January 2027.

Branch Name	BRANCH ALP	LOCKER TYPE	LOCKER NUMBER	CUST_NAME	Outstanding Balance
Byrasandra	BYRASA	A	1983AX0119	Ayesha Vali	21,245.00
Byrasandra	BYRASA	A	1983AX0143	Naseem Un Nisa	21,450.58
Byrasandra	BYRASA	A	1983AX0033	Azmath Pasha	12,974.72
Byrasandra	BYRASA	A	1983AX0064	Maheswara Naidu B	25,606.00
Jayanagar	JAYANA	A	0764AX0229	Veeraraghavan Sudars	17,587.80
Jayanagar	JAYANA	A	0764AX0173	Roopu V.shetty	18,844.00
Jayanagar	JAYANA	A	0764AX0187	Renuka Krishnamurthy	17,972.33
Jayanagar	JAYANA	C	0764AX0019	Jahanna Ataula	16,756.00
Jayanagar	JAYANA	B	0764BX0118	Mamata Batra	15,039.78
Jayanagar	JAYANA	B	0764BX0067	Summaiya Ahsan	21,907.00
Jayanagar	JAYANA	C	0764CX0008	Sayed Adil Hashmi	21,240.00
Jayanagar	JAYANA	B	0764BX0141	Anil Kumar Rai A	16,284.00
Jayanagar	JAYANA	B	0764BX0088	Naveed Khan	13,894.10
Jayanagar	JAYANA	B	0764BX0136	Manickam R.	15,026.26
Jayanagar	JAYANA	B	0764BX0114	Swaranalatha B.S.	19,112.07
Jayanagar	JAYANA	A	0764AX0291	Gowind Ram Murthee	19,349.50
Jayanagar	JAYANA	B	0764BX0106	Srikanta Raj Urs	15,812.00
Jayanagar	JAYANA	B	0764BX0068	Sharada Bai B.N	17,405.00
Jp Nagar	JPNAGA	A	2750AX0342	Krishna Des V.P	12,980.00
Jp Nagar	JPNAGA	A	2750AX0364	Aarti Krishnesh Patel	18,408.00
Jp Nagar	JPNAGA	A	2750AX0012	Ashok Kumar Shetty K	18,408.00
Jp Nagar	JPNAGA	A	2750AX0355	Javare Gowda.M	5,428.00
Jp Nagar	JPNAGA	A	2750AX0307	Malikarjun Singh B	12,980.00
Jp Nagar	JPNAGA	B	2750BX0048	A R Enterprises	21,004.00
Konankunte	KONANK	A	4734AX0049	K N Purushotham	16,638.00
Adugodi	VJADUG	B	7358BX0017	Subramanyam .t	20,498.10
Adugodi	VJADUG	A	7358AX0049	Krishna Reddy S.C.	17,481.10
Adugodi	VJADUG	A	7358AX0116	Missirimal	17,995.00
Banashankari	VIBANA	D	7362AX0019	Palani Reddy P.	17,972.91
BTM Layout 1st Stage	VJBMTM	C	8961CX0043	Shruthi R	25,340.50
BTM Layout 1st Stage	VJBMTM	D	8961DX0094	Chethana D Kumar	24,544.00
Chandapura	VJCHPU	A	6762AX0010	Rachana S Sharma	9,853.77
Gandhi Bazar	VJGBAZ	A	8949AX0021	Kottu Narayana Rao	18,435.86
Harurmantragar	VJHANU	B	8935BX0068	Snikanth K N	16,284.00
HSR Layout Sector 7	VJHSRL	A	8960AX0198	V Archana Reddy	8,378.00
HSR Layout Sector 7	VJHSRL	A	8960AX0089	Rathan Kumar Hc	12,955.08
HSR Layout Sector 7	VJHSRL	F	8960FX0024	M. Thyaga Rajulu Nai	59,118.00
HSR Layout Sector 7	VJHSRL	B	8960BX0025	Anitha K	15,482.70
South End Road	VJSOUT	B	7398BX0026	Swathi Rao H.t	14,641.74
Varthur	VJVART	A	7447AX0029	Sudhir Muddu	13,414.55
Whitefield Main Road	VJNVHT	B	8951BX0025	Srinivas 2 Shashikak	14,489.06
Whitefield Main Road	VJNVHT	D	8951DX0019	Siva Bala Kumar And	14,467.66
Whitefield Main Road	VJNVHT	A	8951AX0066	Jayantha.a.r	17,081.00
Whitefield Main Road	VJNVHT	B	8951BX0035	Nagaraj M	13,659.00

“IMPORTANT”

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FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(f) of the Companies(Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Bangalore that TRASA VENTURES LLP (LLP), a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:-

(i) To carry on the business of TRASA VENTURES LLP, an existing Limited Liability Partnership, pursuant to conversion under Chapter XXI of the Companies Act, 2013.

(ii) To Carry on:

i. The LLP shall carry on the business of acquiring, holding, leasing, developing, and dealing in real estate and related assets, and to provide consultancy, advisory, and support services in our areas of expertise, together with all activities incidental or conducive thereto, ("Business").

ii. The LLP may engage in any and all activities necessary, desirable or incidental to the accomplishment of the foregoing business. The LLP shall have the power to raise or borrow monies, either secured or unsecured, from banks, financial institutions, partners, or any other persons, firms, or bodies corporate, by way of loans, overdrafts, cash credits, debentures, bonds, or otherwise, and to secure the repayment thereof by mortgage, charge, hypothecation, lien, or pledge of the whole or any part of the assets and properties of the LLP, both present and future, as may be deemed necessary or expedient in the course of its business.

iii. In addition to the aforesaid, with the Majority Persons' Consent, the LLP may conduct any other business (other than the business described in Clause 5(i)) in accordance with the applicable Law.

iv. Notwithstanding anything provided in this agreement, nothing set forth in this Agreement shall be construed as authorising the partners to possess any purpose or power to do any act or thing forbidden by applicable law;

v. The LLP shall be qualified to do the business and shall have the requisite powers and authorities to inter alia conduct its business, to own, lease, and operate its properties and to deliver, and perform this Agreement.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 3/63 C 301 Mantri Gardens, Behind Madhevan Park, Jayangar III Block, Bangalore, Bangalore South, Karnataka, India, 560011 on business hours from 10.00 A.M. to 6.00 P.M.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office. Dated this 17th day of October 2026.

For and Behalf of
TRASA VENTURES LLP
Sd/-
Rajalbandi Thimmaiah Setty
Designated Partner
DIN: 00022132
Address: #C-302 Mantri Garden, Jayanagar 1st Block, Near Madhavan Park Jayanagar 3 Block Bangalore Karnataka 560011

Canara Bank

Chandapura Circle Branch
No.140, Jangamareddy Building, Hosur Road, Chandapura S.O, Chandapura Circle, Anekal, Bangalore -560099.
e-mail: cb1065@canarabank.com.

(A Government of India Undertaking)

(Auction Sale Notice for Sale of movable Property)

SALE NOTICE UNDER HYPOTHECATION

E-Auction Sale Notice for Sale of movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable properties mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of **Canara Bank, Chandapura Circle Branch, Bengaluru, will be sold on "As is where is". "As is what is", and "Whatever there is" on 04.11.2026 (10.30 AM to 11:30 AM)** through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002, **Name and Address of the Borrowers / Co-Borrowers/ Mortgagors /Guarantors: 1) M/s Pathres Multiple Solutions, Represented by its Proprietor Mrs. Tejaswini W/o Ganapathi L H, Ground 94 Blossoft City, Hiliage Sri Yallamma Devi Temple, Heelalige Road, Anekal, Bengaluru-560099. (2) Mrs Tejaswini (Proprietor) W/o Ganapathi L H, Srt International City, Heelalige Chandapura, Anekal, Bengaluru-560099.**

The Reserve Price and Earnest Money Deposits details are as under: The Earnest Money shall be deposited in E-Wallet of M/s PSB Alliance Private Limited portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT on or before **03.11.2026 by 4.00 PM.**

Sl. No.	Description of P & M	Unit	Description	Yard Details	Reserve Price	EMD Amount	Incremental value at Bid
					Rs.	Rs.	Rs.
1	Machinery	1	H boring " Collet" Make Dia 80mm Spindle bed 1100LXW1000X1000mm Height H – Boring Machine, facing chuck 550mm along with facing head, with coolant motor, 3 axis DRO Scale	M/s Pathres Multiple Solutions, Situated At Sy No 127/4 H K Chandrashekar Building Heelalige Road Chandapura Anekal Bangalore 560099	70,25,814.00/- (Rupees Seventy Two Thousand Eight Hundred and Fourteen Only)	7,02,581.00/- (Rupees Seven Lakh Two Thousand Five Hundred and Eighty One Only)	5,000/-
2	Machinery	1	VMC Machine Specifications [X-1200 Y-550, Z-550] [KA51-4599]				
3	Machinery	1	Hot crane 2 ton span 23th A type with hoist with 40 mm Square track 1Hp Motor 11 ft height travel 55 ft semi operated I Beam 200 mm with 4 nos wheel with installation				
4	Machinery	1	DRO Milling machine " Esteem" make Bed 1000"W250mm"3500mm coolant motor, 2 axis DRO Scale, feed 6-800mm/Min operating voltage 380V, Milling motor 9KW				
5	Machinery	1	Lathe Machine geared check dia 600, Bad length 3000, 10HP Motor with tail stock				

Total Liability Amount: Rs 1,14,24,307.87 (Rupees One Crore Fourteen Lakhs Twenty Four Thousand Three Hundred and Seven and Eighty Seven Paise Only) as on 15.10.2026 together with further interest and incidental expenses and costs.

Date & Time of Auction : 04.11.2026 - 10.30 AM to 11.30 AM, Date of Sale Notice : 15.10.2026
Physical Inspection Date & Time: 16.10.2026 to 03.11.2026, 10.00 AM to 4.00PM.

Place of Auction : Online

Known encumbrances, if any: There are no encumbrances to the knowledge of the Bank.

Details of Auction service provider: M/s PSB Alliance (eKray)

For further details, Sanjeev Krishna Singh (RO East) (Name of Authorised Officer & its team CO/RO/Branch, Mobile No. (Vartharajan) : 9865455664) may be contacted during office hours on any working day. The service provider Banknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/ 8291220220/9892219848/ 81602505051, Email: support.BAANKNET@psballiance.com / support.eKray@procure247.com)."

Date : 16.10.2026
Place: Bengaluru

Sd/- Authorised Officer
Canara Bank

SBFC SBFC Finance Limited

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

SYMBOLIC POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SBFC Finance Limited.

Name and Address of Borrowers	Description of Property(ies) & Demand Notice Date & Type of Possession and date.	Demand Notice Date: 15th June, 2026. Symbolic Possession: 14/10/2026	Amount demanded in Possession Notice (Rs.) and Loan A/c No.
1. ARUNA U THIMMA 2. SAVITHA 3. VIJAYAKUMARI, Add: Ittagalli Village, Panchavali Post, Kasaba Hobli, Periypar-Atna Taluk, Mysore Karnataka-571105. And also, at 1a. Aruna U Thimma, House No. 162/200, Pld 152200601500700274, Situated At Bekya Village, Periyappattana Taluk, Mysore District, Karnataka-571105.	All That Piece And Parcel Of House Property No.162/200, Pld No.152200601500700274, As Per Grampanchayat Records) Situated At Bekya Village, Kamplapura Post, Ravandurga Hobli, Priyapattana Taluk, Mysore Dist. Measuring East To West 15.24 Meters And North To South 7.62 Meters, Totally Measuring 116.13 Sq. Meters Along With House Constructed. Boundary: - To the East – Bandi Dairi Road, To the West – House of Mr. Puttegowda To the North – Road, To the South – Own Property.	Date: 15th June, 2026. Symbolic Possession: 14/10/2026	Rs. 2035576/- (Rupees Twenty Lakh Thirty-Five Thousand Five Hundred and Seventy-Six Only) as on 03rd June 2026 plus unpaid interest from the date of 04th June 2026. Loan Account No. SBFC-CLAP0000091808 (PR01500502) & SBFLAP0000030463 (PR01657494)
1. CHETHAN A 2. ANITHA S Add: No 102-44 Cross 5th C Main Rpc Layout Hampinagar Bangalore 560104. And also, at 1a. Chethan A Property Bearing Residential Flat No -Tf-1 3rd Floor Bearing Site No.102, Ward No. 133, Pld No.34-67-102 Situated At Mgehs 4th Cross 5th C Main Nagar Hampi Nagar Rpc Layout Vijayanagar 2nd Stage Bangalore 560104	All That Piece And Parcel Of Immovable Property Bearing Basement Ground, First, Second Third And Terrace Floor With A Total Super Built Up Area Of 6073 Sq Ft Building, Constructed In The Sire Measurement To An Extent Of 1732 Sq Ft Situated At Site No 102, Mgehs, 4th Cross, 5th C, Hampinagar, Rpc Layout, Vijayanagar li Stage (Ward No. 133, Pld No.34-67-102) Bangalore 560104, Bruhah Bangalore Mahanagara Palike. Boundaries: East: Site No 103, West: Road, North: Site No 101 South: Roads.	Date: 15th June, 2026. Symbolic Possession: 12/10/2026	Rs. 1476938/- (Rupees Fourteen Lakh Seventy-Six Thousand Nine Hundred and Thirty-Eight Only) as on 3rd June 2026 plus unpaid interest from the date of 04th June 2026 Loan Account No. SBFC-CLAP0000038058 (PR01500689)
1. Jagadish Dibbur Nagappa (Applicant), 2. Soniya A (Co-Applicant 1), 3. Murinathanna (Co-Applicant 2), Add: House list No.57, Dibburu Grama Panchayat, Situated at Dibburu Village, Panchayat Limits, Kasaba Hobli, Chikkaballapura Taluk, Chikkaballapura District-562101	All that piece and parcel of Property bearing House List No. 107, P.D.No. 152800201000700232, Dibburu Grama Panchayat, Situated at Dibburu Village, Panchayat Limits, Kasaba Hobli, Chikkaballapura Taluk, Chikkaballapura District-562101. East To West 10.0584 Mtrs. And North to South : 6.4008 Mtrs. Total measuring 64.38 Sq. Mtrs. Boundaries: East: Road, West: Nakkeerappa's house, North : Property of Thalarwad Kadriappa, South : Property of Gare Thirumaleshappa.	Date: 16th June, 2026. Symbolic Possession: 13/10/2026	Rs. 1990541/- (Rupees Nineteen Lakh Ninety Thousand Five Hundred and Forty One Only) as on 16th June 2026, plus unpaid interest from the date of 17th June 2026. Loan Account No. SBFC-CLAP0000030111 (PR01518135)
1. M/s. Seetha Bairaveshwara Silks (Applicant), 2. Muniraja K (Co-Applicant 1), 3. Radhamma (Co-Applicant 2), Having address at: Ward No 9, Manibele Road, Vijaya 6 SILKS Pura Bangalore 562135 And also, at 1a. M/s. Seetha Bairaveshwara Silks (Applicant), Add: Sy.No. 59/37, Property No.38-4-79c Mandibele Road, Mangla Sandra Visayapur Town, Devanahalli Taluk Bangalore 562110	All that the piece & parcel of Property Sy.No.59/37, Property No.38-4-79 C, Mandibele Road, Mangla Sandra Visayapur Town, Devanahalli Taluk Bangalore 562110 And bounded By: East : Property belong to Devarajappa, West: Road, North: Property belong to K. Radha, South: Private Property.	Date: 15th June, 2026. Symbolic Possession: 13/10/2026	Rs. 2739408/- (Rupees Twenty Seven Lakh Thirty Nine Thousand Four Hundred and Eighty Only) as on 02nd June, 2026, plus unpaid interest from the date of 3rd June, 2026, Loan Account No. 40979 (PR00805552) & 75091 (PR01003983).
1. Mr. Shivkumar R (Applicant), 2. Shivakumar Provision Store (Co-Applicant 1), 3. Rathamma R (Co-Applicant 2), Add: House List No. 107, Situated at Ugalanagepalli Village, Mallasandra Village Panchayath limits, Devaragudipalli Village Panchayath limits, Kasaba Hobli, Bagelapalli Taluk, Chikkaballapura District, measuring East To West, 9.144 Mtr or 30 Feet and North to South : 10.6680001 Mtr or 35 Feet, totally measuring 97.55 Sq. And bounded By: East: Plot of other, Wide Road, North : 12th Wide Road, South: House of other.	All that the piece & parcel of Property bearing House List No. 107, P.D.No. 152800201000700232, Situated at Ugalanagepalli Village, Mallasandra Village Panchayath limits, Devaragudipalli Village Panchayath limits, Kasaba Hobli, Bagelapalli Taluk, Chikkaballapura District, measuring East To West, 9.144 Mtr or 30 Feet and North to South : 10.6680001 Mtr or 35 Feet, totally measuring 97.55 Sq. And bounded By: East: Plot of other, Wide Road, North : 12th Wide Road, South: House of other.	Date: 02nd July, 2026. Symbolic Possession: 14/10/2026	Rs. 2216189/- (Rupees Twenty-Two Lakh Sixteen Thousand One Hundred and Eighty-Nine Only) as on 22nd June, 2026, plus unpaid interest from the date of 23rd June, 2026. Loan Account No. SBFC-CLAP0000034870 (PR01477976) and 4021060000188540 (PR01551917).
1. Shanthamma V (Borrower), V Changanarayappa (Co Borrower), Venkataramappa Gatappa (Co Borrower) LP0000000081451		Date: 15th June, 2026. Symbolic Possession: 14/10/2026	Rs. 327413/- as on 16-Jun-26

The Borrower's attention is invited to provisions of sub-section 13(4) of the Act, in respect of time available, to redeem the secured assets.

Place: KARNATAKA,
Date: 18-10-2026

Sd/- (Authorized Officer),
SBFC Finance Limited.

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF INSTACOLLECT TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate person	INSTACOLLECT TECHNOLOGIES PRIVATE LIMITED
2. Date of incorporation of corporate person	30 th July 2020
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Bangalore (Karnataka), under the Companies Act, 2013
4. Corporate Identity Number of corporate person	U72900KA2020PTC136663
5. Address of the registered office and principal office (if any) of corporate person	No.6/A, 1st Cross Doddanankundi, Bangalore, Karnataka, India, 560037
6. Liquidation commencement date of corporate person	13 th October 2026
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Vigneshwar Bhat Address: No. 20, Vishnu Towers, 1st Floor, 9th Cross Road, J.P. Nagar 1st Phase, Bengaluru - 560078 Email: bhatvignesh@gmail.com Telephone: +91 95902 52851 IBBI Registration No.: IBBI/IPA-002/IPN01190/2021-2022/13985
8. Last date for submission of claims	12 th November 2026

Notice is hereby given that Instacollect Technologies Private Limited has commenced voluntary liquidation on 13th October 2026.

The stakeholders of Instacollect Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 12th November 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vigneshwar Bhat
Liquidator of Instacollect Technologies Private Limited
IBBI Registration No.: IBBI/IPA-002/IPN01190/2021-2022/13985
Date: 13th October 2026
Place: Bengaluru

Kotak Mahindra Bank Limited

Registered Office: 27

ನೇಮಕಾತಿ ಅಕ್ರಮ
ಸಿಬಿಐ ತನಿಖೆಗೊಪ್ಪಿಸಿ

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